ਕੌਮਾਂਤਰੀ ਡੇਅਰੀ ਤੇ ਖੇਤੀ ਮੇਲੇ ਲਈ ਪਿੜ ਸਜਿਆ

7 ਤੋਂ 9 ਫਰਵਰੀ ਤੱਕ ਜਗਰਾਉਂ ਵਿੱਚ ਬਣਨਗੇ ਨਵੇਂ ਰਿਕਾਰਡ; ਜੇਤੂਆਂ ਦੀ ਝੋਲੀ ਪੈਣਗੇ ਲੱਖਾਂ ਦੇ ਇਨਾਮ

ਜਸਬੀਰ ਸਿੰਘ ਸ਼ੇਤਰਾ
ਜਗਰਾਉਂ, 4 ਫਰਵਰੀ

ਪ੍ਰੋਗਰੈਸਿਵ ਡੇਅਰੀ ਫਾਰਮਰਜ਼ ਐਸੋਸੀਏਸ਼ਨ (ਪੀ ਡੀ ਐੱਫ ਏ) ਨੇ 19ਵੇਂ ਕੌਮਾਂਤਰੀ ਡੇਅਰੀ ਤੇ ਖੇਤੀ ਐਕਸਪੋ ਦੀਆਂ ਸਾਰੀਆਂ ਤਿਆਰੀਆਂ ਮੁਕੰਮਲ ਕਰ ਲਈਆਂ ਹਨ। ਸਥਾਨਕ ਪਸ਼ੂ ਮੰਡੀ ਵਿੱਚ ਇਹ ਮੇਲਾ 7 ਤੋਂ 9 ਫਰਵਰੀ ਤੱਕ ਹੋ ਰਿਹਾ ਹੈ। ਪੀ ਡੀ ਐੱਫ ਏ ਦੇ ਪ੍ਰਧਾਨ ਦਲਜੀਤ ਸਿੰਘ ਸਦਰਪੁਰਾ ਦੀ ਅਗਵਾਈ ਹੇਠ ਕਰਵਾਏ ਜਾ ਰਹੇ ਡੇਅਰੀ ਐਕਸਪੋ ’ਚ ਅੱਜ ਦੁੱਧ ਚੁਆਈ ਦੇ ਮੁਕਾਬਲਿਆਂ ਲਈ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਹੋਈ ਜਦਕਿ ਬਰੀਡ ਮੁਕਾਬਲਿਆਂ ਲਈ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਛੇ ਫਰਵਰੀ ਨੂੰ ਹੋਵੇਗੀ। ਪ੍ਰਧਾਨ ਸਦਰਪੁਰਾ ਸਮੇਤ ਮੈਂਬਰਾਂ ਨੇ ਅੱਜ ਐਕਸਪੋ ਦੀਆਂ ਤਿਆਰੀਆਂ ਦਾ ਜਾਇਜ਼ਾ ਲਿਆ। ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਹਰ ਸਾਲ ਦੀ ਤਰ੍ਹਾਂ ਇਸ ਤਿੰਨ ਰੋਜ਼ਾ ਕੌਮਾਂਤਰੀ ਡੇਅਰੀ ਐਕਸਪੋ ਵਿੱਚ ਦੇਸ਼ ਦੁਨੀਆਂ ਤੋਂ ਸਾਢੇ ਚਾਰ ਸੌ ਤੋਂ ਵੱਧ ਕੰਪਨੀਆਂ ਦੀ ਪ੍ਰਦਰਸ਼ਨੀ ਖਿੱਚ ਦਾ ਕੇਂਦਰ ਰਹੇਗੀ। ਇਸ ਵਿੱਚ ਡੇਅਰੀ ਅਤੇ ਖੇਤੀ ਨੂੰ ਲਾਹੇਵੰਦ ਅਤੇ ਪ੍ਰਫੁੱਲਤ ਕਰਨ ਲਈ ਦੇਸ਼ ਦੁਨੀਆ ਦੀ ਤਕਨੀਕ ਲੈ ਕੇ ਦੇਸੀ ਅਤੇ ਵਿਦੇਸ਼ੀ ਕੰਪਨੀਆਂ ਇੱਕੋ ਛੱਤ ਹੇਠ ਨਜ਼ਰ ਆਉਣਗੀਆਂ।

ਮੇਲੇ ਦੀਆਂ ਤਿਆਰੀਆਂ ਨੂੰ ਅੰਤਿਮ ਛੋਹਾਂ ਦੇਣ ਮੌਕੇ ਪ੍ਰਧਾਨ ਦਲਜੀਤ ਸਿੰਘ ਸਦਰਪੁਰਾ ਅਤੇ ਪੀ ਡੀ ਐੱਫ ਏ ਮੈਂਬਰ।

ਇਸ ’ਚ ਮੁੱਖ ਖਿੱਚ ਦਾ ਕੇਂਦਰ ਪਸ਼ੂਆਂ ਦੇ ਬਰੀਡ ਮੁਕਾਬਲੇ ਹੋਣਗੇ। ਨਿਰਪੱਖ ਤੇ ਪਾਰਦਰਸ਼ੀ ਜੱਜਮੈਂਟ ਲਈ ਕੈਨੇਡਾ, ਜਰਮਨ ਅਤੇ ਹਾਲੈਂਡ ਤੋਂ ਜੱਜ ਪਹੁੰਚ ਰਹੇ ਹਨ। ਪ੍ਰਧਾਨ ਸਦਰਪੁਰਾ ਮੁਤਾਬਕ ਡੇਅਰੀ ਧੰਦੇ ਨਾਲ ਜੁੜੀ ਮਸ਼ੀਨਰੀ ਖਰੀਦਣ ਲਈ ਵੀ ਵਿਦੇਸ਼ ਤੋਂ ਗਰੁੱਪ ਆ ਰਹੇ ਹਨ। ਉਨ੍ਹਾਂ ਇਹ ਵੀ ਦੱਸਿਆ ਕਿ ਦੁੱਧ ਦੇਣ ਵਿੱਚ ਯੂਰਪ ਨੂੰ ਪਛਾੜ ਦਿੱਤਾ ਹੈ ਅਤੇ ਅਗਲੇ ਪੰਜ ਸਾਲਾਂ ਵਿੱਚ ਅਮਰੀਕਾ ਦੀ ਬਰਾਬਰੀ ਦੇ ਹੋਵਾਂਗੇ। ਪ੍ਰੈਸ ਸਕੱਤਰ ਰੇਸ਼ਮ ਸਿੰਘ ਭੁੱਲਰ ਨੇ ਦੱਸਿਆ ਕਿ ਐਤਕੀਂ ਡੇਅਰੀ ਐਕਸਪੋ ਵਿੱਚ ਬਹੁਤ ਕੁਝ ਨਵਾਂ ਦੇਖਣ ਨੂੰ ਮਿਲੇਗਾ। ਐਕਸਪੋ ’ਚ ਦੇਸ਼ ਵਿੱਚ ਬਣ ਰਹੀ ਮਸ਼ੀਨਰੀ ਮੁੱਖ ਆਕਰਸ਼ਣ ਦਾ ਕੇਂਦਰ ਰਹੇਗੀ। ਦੁੱਧ ਚੁਆਈ ਦੇ ਮੁਕਾਬਲੇ ਦੇ ਜੇਤੂਆਂ ’ਤੇ ਲੱਖਾਂ ਰੁਪਏ ਦਾ ਮੀਂਹ ਵਰ੍ਹੇਗਾ। ਇਸ ਮੌਕੇ ਰਾਜਪਾਲ ਸਿੰਘ ਕੁਲਾਰ, ਬਲਵੀਰ ਸਿੰਘ ਨਵਾਂ ਸ਼ਹਿਰ, ਰਣਜੀਤ ਸਿੰਘ ਲੰਗੇਆਣਾ, ਰੇਸ਼ਮ ਸਿੰਘ ਭੁੱਲਰ ਜ਼ੀਰਾ, ਪਰਮਜੀਤ ਸਿੰਘ ਘੁਡਾਣੀ, ਸੁਖਦੇਵ ਸਿੰਘ ਬਰੌਲੀ, ਡਾ. ਜੇਐੱਸ ਪੱਟੀ, ਬਲਜਿੰਦਰ ਸਿੰਘ ਸਠਿਆਲਾ, ਸੁਖਜਿੰਦਰ ਸਿੰਘ ਘੁੰਮਣ, ਗੁਰਮੀਤ ਸਿੰਘ ਰੋਡੇ, ਕੁਲਦੀਪ ਸਿੰਘ ਸੇਰੋਂ, ਅਵਤਾਰ ਸਿੰਘ ਥਾਪਲਾ, ਸੁਖਪਾਲ ਸਿੰਘ ਵਰਪਾਲ, ਬਲਵਿੰਦਰ ਸਿੰਘ ਚੌਤਰਾ, ਸੁਖਰਾਜ ਸਿੰਘ ਗੁੜੇ, ਮਨਜੀਤ ਸਿੰਘ ਮੋਹੀ, ਗੁਰਬਖਸ਼ ਸਿੰਘ ਬਾਜੇਕੇ, ਕੁਲਦੀਪ ਸਿੰਘ ਚਾਹਲ, ਕੁਲਦੀਪ ਸਿੰਘ ਪਟਿਆਲਾ, ਨਿਰਮਲ ਸਿੰਘ ਔਲਖ, ਸਿਕੰਦਰ ਸਿੰਘ ਪਟਿਆਲਾ, ਅਮਰਿੰਦਰ ਸਿੰਘ ਬੱਲ, ਸੁਖਦੀਪ ਸਿੰਘ ਬਰਾੜ, ਦਰਸ਼ਨ ਸਿੰਘ ਸੌਂਦਾ, ਜਰਨੈਲ ਸਿੰਘ ਛੀਨੀਵਾਲ, ਬਲਵਿੰਦਰ ਸਿੰਘ ਰਾਣਵਾ, ਗੀਤਇੰਦਰ ਸਿੰਘ ਭੁੱਲਰ, ਸਤਵਿੰਦਰ ਸਿੰਘ ਲਾਲੀ, ਬਲਿਹਾਰ ਸਿੰਘ ਢੰਡਾ, ਜਸਵਿੰਦਰ ਸਿੰਘ, ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ, ਗੁਰਸ਼ਰਨ ਸਿੰਘ, ਹਰਦੀਪ ਸਿੰਘ, ਕਰਮਜੀਤ ਸਿੰਘ, ਅਮਨਦੀਪ ਸਿੰਘ, ਰਾਮਪਾਲ ਚੌਧਰੀ ਤੇ ਹਰਪ੍ਰੀਤ ਸਿੰਘ ਮਾਂਗਟ ਹਾਜ਼ਰ ਸਨ।

ਮਸੀਹ ਭਾਈਚਾਰੇ ਨੇ ਲਾਸ਼ ਸੜਕ ’ਤੇ ਰੱਖ ਕੇ ਧਰਨਾ ਲਾਇਆ

ਕਬਰਿਸਤਾਨ ਦੀ ਮੰਗ; ਪ੍ਰਸ਼ਾਸਨ ਦੇ ਭਰੋਸੇ ਮਗਰੋਂ ਧਰਨਾ ਚੁੱਕਿਆ

ਹਰਦੀਪ ਸਿੰਘ ਸੋਢੀ
ਧੂਰੀ, 4 ਫਰਵਰੀ

ਇਥੋਂ ਦੇ ਮਸੀਹ ਭਾਈਚਾਰੇ ਵੱਲੋਂ ਪਾਸਟਰ ਸੇਮ ਪੌਲ ਦੀ ਮੌਤ ਮਗਰੋਂ ਉਸ ਨੂੰ ਦਫ਼ਨਾਉਣ ਲਈ ਕਬਰਿਸਤਾਨ ਦੀ ਮੰਗ ਲਈ ਧੂਰੀ-ਸੰਗਰੂਰ ਰੋਡ ਉੱਪਰ ਜਾਮ ਲਗਾ ਕੇ ਸਰਕਾਰ ਵਿਰੁੱਧ ਨਾਅਰੇਬਾਜ਼ੀ ਕੀਤੀ। ਇਸ ਮੌਕੇ ਭਰਪੂਰ ਸਿੰਘ ਜੱਸੀ, ਗੁਰਬਾਜ਼ ਸਿੰਘ, ਰਣਜੀਤ ਰਾਣਾ ਪਟਿਆਲਾ, ਰਵੀ ਪੌਲ, ਮ੍ਰਿਤਕ ਦੇ ਭਰਾ ਚਰਨਪਾਲ ਪਾਸਟਰ ਨੇ ਕਿਹਾ ਮਸੀਹ ਭਾਈਚਾਰੇ ਕੋਲ ਕਬਰਿਸਤਾਨ ਨਾ ਹੋਣ ਕਾਰਨ ਉਨ੍ਹਾਂ ਨੂੰ ਬਹੁਤ ਮੁਸ਼ਕਲਾਂ ਦਾ ਸਾਹਮਣਾ ਕਰਨਾ ਪੈ ਰਿਹਾ ਹੈ। ਉਹ 20 ਸਾਲ ਤੋਂ ਸਮੇਂ ਸਮੇਂ ਦੀਆਂ ਸਰਕਾਰਾਂ ਤੋਂ ਮੰਗ ਕਰਦੇ ਆ ਰਹੇ ਹਨ ਪਰ ਹੁਣ ਤੱਕ ਕੋਈ ਹੱਲ ਨਹੀਂ ਹੋਇਆ। ਪੰਜਾਬ ਸਰਕਾਰ ਮਸੀਹ ਭਾਈਚਾਰੇ ਨਾਲ ਪੱਖਪਾਤ ਕਰ ਰਹੀ ਹੈ, ਜਿਸ ਕਾਰਨ ਉਨ੍ਹਾਂ ਨੂੰ ਕਬਰਿਸਤਾਨ ਲਈ ਥਾਂ ਨਹੀਂ ਦਿੱਤੀ ਜਾ ਰਹੀ। ਇਸ ਕਾਰਨ ਉਹ ਧਰਨੇ ਲਾਉਣ ਲਈ ਮਜਬੂਰ ਹਨ। ਉਨ੍ਹਾਂ ਮੰਗ ਕੀਤੀ ਜਦ ਤੱਕ ਉਨ੍ਹਾਂ ਨੂੰ ਧੂਰੀ ਸ਼ਹਿਰ ਅੰਦਰ ਕਬਰਿਸਤਾਨ ਲਈ ਢੁਕਵੀਂ ਥਾਂ ਨਹੀਂ ਦਿੱਤੀ ਜਾਂਦੀ ਉਹ ਲਾਸ਼ ਨੂੰ ਸੜਕ ’ਤੇ ਰੱਖ ਕੇ ਮੁਜ਼ਾਹਰਾ ਜਾਰੀ ਰੱਖਣਗੇ। ਔਰਤਾਂ ਨੇ ਵੀ ਪੰਜਾਬ ਸਰਕਾਰ ਖ਼ਿਲਾਫ਼ ਨਾਅਰੇਬਾਜ਼ੀ ਕੀਤੀ। ਇਸ ਮੌਕੇ ਐੱਸ ਡੀ ਐੱਮ ਰਿਸ਼ਭ ਬਾਂਸਲ, ਐੱਸ ਪੀ ਰਾਜੇਸ਼ ਛਿੱਬਰ ਤੇ ਡੀ ਐੱਸ ਪੀ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਨੇ ਧਰਨਾਕਾਰੀਆਂ ਨੂੰ ਭਰੋਸਾ ਦਿੱਤਾ ਕਿ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਸੰਗਰੂਰ ਨਾਲ ਉਨ੍ਹਾਂ ਦੀ ਮੀਟਿੰਗ ਕਰਵਾ ਕੇ ਮੰਗ ਨੂੰ ਪੂਰਾ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਸ ਭਰੋਸੇ ਮਗਰੋਂ ਧਰਨਾ ਚੁੱਕਿਆ ਗਿਆ। ਇਸ ਧਰਨੇ ਕਾਰਨ ਸ਼ਹਿਰ ਦੀਆਂ ਸੜਕਾਂ ਉੱਪਰ ਲੰਮੇ ਜਾਮ ਲੱਗ ਗਏ ਤੇ ਲੋਕਾਂ ਨੂੰ ਕਾਫੀ ਮੁਸ਼ਕਲਾਂ ਦਾ ਸਾਹਮਣਾ ਕਰਨਾ ਪਿਆ।

ਮਸੀਹ ਭਾਈਚਾਰੇ ਵੱਲੋਂ ਲਾਏ ਧਰਨੇ ਦੀ ਝਲਕ।

ਕਲਾਸੀਫਾਈਡ

ਜਨਤਕ ਸੂਚਨਾ

ਮੈਂ ਹਾਕਮ ਸਿੰਘ ਪੁੱਤਰ ਤਾਰਾ ਸਿੰਘ, ਪਿੰਡ ਗੁਡਾਣਾ, ਤਹਿਸੀਲ ਮੁਹਾਲੀ, ਹਾਲ ਵਾਸੀ ਪਿੰਡ ਅਕਾਲਗੜ੍ਹ, ਤਹਿਸੀਲ ਖਰੜ (ਮੁਹਾਲੀ), ਨੇ ਆਪਣਾ ਨਾਮ ਬਦਲ ਕੇ ਗੁਰਮੇਲ ਸਿੰਘ ਪੁੱਤਰ ਤਾਰਾ ਸਿੰਘ ਰੱਖ ਲਿਆ ਹੈ। (CL25094499)

ਜੱਟ ਸਿੱਖ

ਜੱਟ ਸਿੱਖ, 10 ਏਕੜ, ਕੈਨੇਡਾ PR ਲੜਕਾ ਆਇਆ ਹੋਇਆ, 2000, 6', BSC nursing, 5'-6", ਲੜਕੀ ਚਾਹੀਏ, ਮਾਲਵਾ ਪਹਿਲ, ਮੈਰਿਜ ਬਿਊਰੋ ਮੁਆਫ਼, 82641-39914 (CL25094494)

ਕੋਰਟ ਨੋਟਿਸ

ਕੋਰਟ ਨੋਟਿਸ
(ਆਦੇਸ਼ 5 ਨਿਯਮ 20 ਸੀਪੀਸੀ ਅਧੀਨ)
ਬਾ-ਅਦਾਲਤ ਸ੍ਰੀਮਤੀ ਗੁਰਪ੍ਰੀਤ ਕੌਰ, ਸਿਵਲ ਜੱਜ (ਜੂਨੀਅਰ ਡਿਵੀਜ਼ਨ), ਡੇਰਾਬੱਸੀ।
ਮੈਸਰਜ਼ ਰੋਇਲ ਕਮਾਂਡੋ ਟ੍ਰਾਈਸਿਟੀ ਸਿਕਿਓਰਿਟੀ ਸਰਵਿਸਿਜ਼
ਬਨਾਮ
ਮੈਸਰਜ਼ ਅਜ਼ੂਰ ਡਿਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਅਤੇ ਹੋਰ
ਕੇਸ ਨੰਬਰ: CS/810/2024
CNR No. PBSAB00013452024
ਅਗਲੀ ਪੇਸ਼ੀ: 13.03.2026
ਸੂਚਨਾ ਬਨਾਮ:
1. ਮੈਸਰਜ਼ ਅਜ਼ੂਰ ਡਿਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ, ਬਰਵਾਲਾ ਰੋਡ, ਡੇਰਾਬੱਸੀ, ਤਹਿਸੀਲ ਡੇਰਾਬੱਸੀ ਜ਼ਿਲ੍ਹਾ ਐਸਏਐਸ ਨਗਰ, ਇਸ ਦੇ ਡਾਇਰੈਕਟਰ ਦੂਜਾ ਪਤਾ ਐਸਸੀਓ ਨੰਬਰ 64-65 ਸੈਕਟਰ-17ਏ, ਚੰਡੀਗੜ੍ਹ ਰਾਹੀਂ। 2. ਸਤੀਸ਼ ਗੁਪਤਾ, ਪ੍ਰਬੰਧ ਨਿਰਦੇਸ਼ਕ, 3. ਰਮਨ ਗੁਪਤਾ ਨਿਰਦੇਸ਼ਕ, 4. ਪਰਦੀਪ ਗੁਪਤਾ ਡਾਇਰੈਕਟਰ, 5. ਅਜੈ ਗੁਪਤਾ, ਨਿਰਦੇਸ਼ਕ, ਸਾਰੇ ਨਿਵਾਸੀ ਗੁਪਤਾ ਬਿਲਡਰ ਐਂਡ ਪ੍ਰਮੋਟਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਜੀਬੀਪੀ, ਭਵਨ ਰੋਜ਼ਵੁੱਡ ਕਲੋਨੀ, ਬਰਵਾਲਾ ਰੋਡ, ਡੇਰਾਬੱਸੀ, ਤਹਿਸੀਲ ਡੇਰਾਬੱਸੀ, ਜ਼ਿਲ੍ਹਾ ਐਸਏਐਸ ਨਗਰ।
ਉਕਤ ਕੇਸ ਵਿਚ ਪ੍ਰਤੀਵਾਦੀ ਦੀ ਤਾਮੀਲ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਆਦੇਸ਼ ਦਿੱਤੇ ਜਾਂਦੇ ਹਨ ਕਿ ਪ੍ਰਤੀਵਾਦੀ 13.03.2026 ਨੂੰ ਸਵੇਰੇ 10.00 ਵਜੇ ਅਸਾਲਤਨ ਜਾਂ ਵਕਾਲਤਨ ਪੇਸ਼ ਹੋਣ।
ਵੇਰਵੇ ਲਈ ਵੇਖੋ:
https://highcourtchd.gov.in/?trs=district_notice & district=Mohali
ਮਿਤੀ 04.02.2026 ਨੂੰ ਜਾਰੀ।
ਸਹੀ/- ਸਿਵਲ ਜੱਜ, (ਜੂਨੀਅਰ ਡਿਵੀਜ਼ਨ), ਡੇਰਾਬੱਸੀ।
CL25094414

ਜ਼ਰੂਰੀ ਸੂਚਨਾ

ਦੀ ਟ੍ਰਿਬਿਊਨ ਟਰੱਸਟ ਇਸ ਅਖ਼ਬਾਰ ਵਿਚ ਛਪੇ ਇਸ਼ਤਿਹਾਰ (ਡਿਸਪਲੇ/ਕਲਾਸੀਫਾਈਡ) ਦੇ ਤੱਥਾਂ ਲਈ ਜ਼ਿੰਮੇਵਾਰੀ ਨਹੀਂ ਲੈਂਦਾ। ਸਾਡਾ ਅਖ਼ਬਾਰ ਇਨ੍ਹਾਂ ਨੂੰ ਤਸਦੀਕ ਨਹੀਂ ਕਰਦਾ। ਪਾਠਕਾਂ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਹ ਇਨ੍ਹਾਂ ਇਸ਼ਤਿਹਾਰਾਂ ’ਤੇ ਕਾਰਵਾਈ ਕਰਨ ਤੋਂ ਪਹਿਲਾਂ ਤੱਥਾਂ ਦੀ ਪੁਸ਼ਟੀ ਕਰ ਲੈਣ।

15 ਦੀ ਰੈਲੀ ਲਈ ਜਥੇਬੰਦੀਆਂ ਦੀ ਸਾਂਝੀ ਮੀਟਿੰਗ

ਲਾਮਬੰਦੀ ਲਈ ਸਕੂਲਾਂ ਤੇ ਦਫ਼ਤਰਾਂ ਤੋਂ ਇਲਾਵਾ ਸ਼ੋਸ਼ਲ ਮੀਡੀਆ ਤੇ ਪ੍ਰਚਾਰ ਮੁਹਿੰਮ ਚਲਾਉਣ ਦਾ ਫ਼ੈਸਲਾ

ਗੁਰਦੀਪ ਸਿੰਘ ਲਾਲੀ
ਸੰਗਰੂਰ, 4 ਫਰਵਰੀ

ਨਵ ਗਠਿਤ ਪੁਰਾਣੇ-ਸਕੇਲ, ਪੈਨਸ਼ਨ ਅਤੇ ਭੱਤੇ ਬਹਾਲੀ ਮੋਰਚਾ ਪੰਜਾਬ ਵੱਲੋਂ 15 ਫਰਵਰੀ ਨੂੰ ਸੰਗਰੂਰ ਵਿਖੇ ਹੋਣ ਵਾਲੀ ਵਿਸ਼ਾਲ ਰੈਲੀ ਦੀ ਤਿਆਰੀ ਮੁਹਿੰਮ ਵਿੱਢਣ ਲਈ ਮੋਰਚੇ ਵਿੱਚ ਸ਼ਾਮਲ ਜਥੇਬੰਦੀਆਂ ਦੀ ਮੀਟਿੰਗ ਇਥੇ ਡੀ ਸੀ ਦਫਤਰ ਪਾਰਕ ਵਿਖੇ ਹੋਈ। ਇਸ ਮੌਕੇ ਮੋਰਚੇ ਵਿੱਚ ਸ਼ਾਮਲ ਡੀ ਟੀ ਐੱਫ, ਡੀ ਐੱਮ ਐੱਫ, ਪੁਰਾਣੀ ਪੈਨਸ਼ਨ ਫਰੰਟ, 6505 ਟੈੱਟ ਪਾਸ ਯੂਨੀਅਨ, ਈ ਟੀ ਟੀ 6635 ਅਧਿਆਪਕ ਯੂਨੀਅਨ, 4161 ਮਾਸਟਰ ਕਾਡਰ ਯੂਨੀਅਨ, ਪੰਜਾਬ ਸਟੇਟ ਵੈਟਰਨਰੀ ਇੰਸਪੈਕਟਰਜ਼ ਯੂਨੀਅਨ, ਸਿੱਖਿਆ ਵਿਭਾਗ ਕਲੈਰੀਕਲ ਯੂਨੀਅਨ 17-07-2020 ਤੋਂ ਇਲਾਵਾ ਮਲਟੀਪਰਪਜ਼ ਹੈਲਥ ਵਰਕਰਜ਼ ਯੂਨੀਅਨ ਦੇ ਆਗੂ ਸ਼ਾਮਲ ਹੋਏ। ਮੋਰਚੇ ਦੇ ਆਗੂਆਂ ਨੇ ਦੱਸਿਆ ਕਿ ਲੰਮੇ ਸਮੇਂ ਤੋਂ ਪੰਜਾਬ ਦੇ ਮੁਲਾਜ਼ਮ ਅਤੇ ਅਧਿਆਪਕ ਆਪਣੇ ਅਹਿਮ ਮਸਲਿਆਂ ਲਈ ਲਗਾਤਾਰ ਸੰਘਰਸ਼ ਕਰ ਰਹੇ ਹਨ ਪਰ ਸਰਕਾਰ ਵੱਲੋਂ ਇਨ੍ਹਾਂ ਨੂੰ ਹੱਲ ਕਰਨ ਵਿਚ ਕੋਈ ਦਿਲਚਸਪੀ ਨਹੀਂ ਦਿਖਾਈ ਜਾ ਰਹੀ। ਇਨ੍ਹਾਂ ਮਸਲਿਆਂ ਵਿਚ ਪ੍ਰਮੁੱਖ ਰੂਪ ਵਿਚ 20 ਜੁਲਾਈ 2020 ਤੋਂ ਬਾਅਦ ਭਰਤੀ ਹੋਏ ਮੁਲਾਜ਼ਮਾਂ ’ਤੇ ਥੋਪੇ ਨਵੇਂ ਸਕੇਲ ਰੱਦ ਕਰਕੇ ਪੁਰਾਣੇ ਸਕੇਲ (ਛੇਵੇਂ ਤਨਖ਼ਾਹ ਕਮਿਸ਼ਨ ਤਹਿਤ) ਬਹਾਲ ਕਰਵਾਉਣੇ, ਪੁਰਾਣੀ ਪੈਨਸ਼ਨ ਦੀ ਮੰਗ, ਜਿਸ ਦਾ ਕਿ ਸਰਕਾਰ ਵਲੋਂ ਨੋਟੀਫ਼ਿਕੇਸ਼ਨ ਵੀ ਕੀਤਾ ਹੋਇਆ ਹੈ ਪਰ ਲਾਗੂ ਨਹੀਂ ਹੋਇਆ, ਸੂਬੇ ਦੀ ਪਿਛਲੀ ਸਰਕਾਰ ਵੱਲੋਂ ਬੰਦ ਕੀਤੇ ਭੱਤੇ, ਏ ਸੀ ਪੀ ਲਾਗੂ ਕਰਨ ਦੀ ਮੰਗ ਸ਼ਾਮਲ ਹੈ। ਇਸ ਮੌਕੇ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਕਿ 5 ਤੋਂ 7 ਫਰਵਰੀ ਤੱਕ ਜਥੇਬੰਦੀਆਂ ਦੀਆਂ ਸਾਂਝੀਆਂ ਬਲਾਕ ਪੱਧਰੀ ਮੀਟਿੰਗਾਂ ਕਰਕੇ ਸੰਗਰੂਰ ਰੈਲੀ ਲਈ ਲਾਮਬੰਦੀ ਮੁਹਿੰਮ ਵਿੱਢੀ ਜਾਵੇਗੀ। ਮੋਰਚੇ ’ਚ ਸ਼ਾਮਲ ਜਥੇਬੰਦੀਆਂ ਦੀਆਂ ਆਗੂ ਟੀਮਾਂ ਵੱਲੋਂ ਸਕੂਲਾਂ ਅਤੇ ਦਫਤਰਾਂ ’ਚ ਰੈਲੀ ਦੀ ਲਾਮਬੰਦੀ ਲਈ ਦੌਰੇ ਕੀਤੇ ਜਾਣਗੇ। ਰੈਲੀ ਦੇ ਪ੍ਰਚਾਰ ਲਈ ਸੋਸ਼ਲ ਮੀਡੀਆ ਮੁਹਿੰਮ ਵੀ ਚਲਾਈ ਜਾਵੇਗੀ।

ਸੰਗਰੂਰ ’ਚ ਮੀਟਿੰਗ ਮਗਰੋਂ ਸਾਂਝੇ ਮੋਰਚੇ ’ਚ ਸ਼ਾਮਲ ਵੱਖ-ਵੱਖ ਮੁਲਾਜ਼ਮ ਜਥੇਬੰਦੀਆਂ ਦੇ ਆਗੂ।

ਇਸ ਮੌਕੇ ਗੁਰਦੀਪ ਸਿੰਘ, ਅਮਨ ਵਿਸ਼ਿਸ਼ਟ, ਨੀਰਜ ਸ਼ਰਮਾ, ਬਲਵਿੰਦਰ ਸਿੰਘ, ਕੁਲਦੀਪ ਸਿੰਘ, ਰਜਿੰਦਰ ਸਿੰਘ ਬਿੱਕਰ ਸਿੰਘ, ਸੁਖਜਿੰਦਰ ਸਿੰਘ ਜਟਾਣਾ, ਪ੍ਰਦੀਪ ਸਿੰਘ, ਸਿਮਰਨਜੀਤ ਸਿੰਘ, ਦੀਪ ਬਨਾਰਸੀ, ਸੁਖਵਿੰਦਰ ਗਿਰ, ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ, ਰਘਵੀਰ ਸਿੰਘ ਭਵਾਨੀਗੜ੍ਹ, ਦੀਨਾ ਨਾਥ, ਮਨੋਜ ਕੁਮਾਰ, ਸੁਖਬੀਰ ਸਿੰਘ, ਮਨਜੀਤ ਸਿੰਘ, ਹਰਵਿੰਦਰ ਸਿੰਘ, ਰਾਜ ਸੈਣੀ ਮੇਘ ਰਾਜ, ਗੁਰਪਿਆਰ ਸਿੰਘ ਤੇ ਗੁਰਤੇਜ ਸਿੰਘ ਹਾਜ਼ਰ ਸਨ।

ਹੁਣ ਘਰਾਂ ਦੇ ਵਿਹੜਿਆਂ ’ਚੋਂ ਵੀ ਰੁੱਖ ਕੱਟਣਾ ਹੋਵੇਗਾ ਗ਼ੈਰ-ਕਾਨੂੰਨੀ

ਪੱਤਰ ਪ੍ਰੇਰਕ
ਪਟਿਆਲਾ, 4 ਫਰਵਰੀ

ਆਪਣੇ ਘਰ ਦੇ ਵਿਹੜੇ ਵਿਚ ਲੱਗੇ ਰੁੱਖ ਨੂੰ ਕੱਟਣਾ ਵੀ ਹੁਣ ਗੈਰ-ਕਾਨੂੰਨੀ ਹੋਵੇਗਾ, ਕਿਉਂਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਵਿਧਾਨ ਸਭਾ ਦੇ ਅਗਾਮੀ ਸੈਸ਼ਨ ਵਿਚ ਨਵਾਂ ‘ਰੁੱਖ ਬਿੱਲ’ ਲੈ ਕੇ ਆ ਰਹੀ ਹੈ। ਜੰਗਲਾਤ ਮੰਤਰੀ ਲਾਲ ਚੰਦ ਕਟਾਰੂਚੱਕ ਨੇ ਦੱਸਿਆ ਹੈ ਕਿ ਨਵਾਂ ਬਿੱਲ ਵਿਧਾਨ ਸਭਾ ਦੇ ਸੈਸ਼ਨ ਵਿਚ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇਗਾ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਨਵੇਂ ਬਿੱਲ ਤਹਿਤ ਜੇ ਕੋਈ ਰੁੱਖ ਕੱਟਦਾ ਹੈ ਤਾਂ ਉਸ ਨੂੰ ਹੁਣ ਰੁੱਖ ਕੱਟਣ ਬਦਲੇ 5 ਪੌਦੇ ਲਗਾਉਣੇ ਹੋਣਗੇ। ਇਸ ਦੇ ਨਾਲ ਉਸ ਦੀ ਇਹ ਜ਼ਿੰਮੇਵਾਰੀ ਵੀ ਹੋਵੇਗੀ ਕਿ ਨਵੇਂ ਪੌਦਿਆਂ ਨੂੰ ਕੋਈ ਨੁਕਸਾਨ ਨਾ ਹੋਵੇ। ਸਰਕਾਰੀ ਜ਼ਮੀਨ ਜਾਂ ਜੰਗਲਾਤ ਦੀ ਜ਼ਮੀਨ ਵਿਚ ਰੁੱਖ ਕੱਟਣ ’ਤੇ ਪਹਿਲਾਂ ਦੀ ਤਰ੍ਹਾਂ ‘ਫੋਰੈਸਟ ਐਕਟ’ ਲਾਗੂ ਰਹੇਗਾ, ਜਿਸ ਤਹਿਤ ਦੋਸ਼ੀ ਨੂੰ 6 ਮਹੀਨੇ ਦੀ ਕੈਦ ਤੇ ਜੁਰਮਾਨਾ ਹੈ। ਨਵਾਂ ‘ਟਰੀ ਬਿੱਲ’ ਪੁਰਾਣੇ ‘ਫੋਰੈਸਟ ਐਕਟ’ ਤੋਂ ਵੱਖਰਾ ਕੰਮ ਕਰੇਗਾ। ਨਵੇਂ ਬਿੱਲ ਤਹਿਤ ਪਹਿਲੀ ਵਾਰ ਜਾਣਕਾਰੀ ਨਾ ਹੋਣ ’ਤੇ ਸ਼ਹਿਰੀ ਖੇਤਰ ਵਿਚੋਂ ਰੁੱਖ ਕੱਟਣ ਵਾਲੇ ਵਿਅਕਤੀ ਨੂੰ 5 ਹਜ਼ਾਰ ਤੋਂ 10 ਹਜ਼ਾਰ ਰੁਪਏ ਜੁਰਮਾਨਾ ਹੋ ਹੋਵੇਗਾ ਪਰ ਜੇ ਉਹੀ ਵਿਅਕਤੀ ਫਿਰ ਰੁੱਖ ਕੱਟਦਾ ਹੈ ਤਾਂ ਉਸ ਨੂੰ ਇਸ ਤੋਂ 10 ਗੁਣਾ ਵੱਧ ਜੁਰਮਾਨਾ ਦੇਣਾ ਹੋਵੇਗਾ।

ਸੀਚੇਵਾਲ ਨੇ ਰਾਜ ਸਭਾ ’ਚ ਕਿਸਾਨੀ ਕਰਜ਼ਿਆਂ ਦਾ ਮੁੱਦਾ ਚੁੱਕਿਆ

ਕਾਰਪੋਰੇਟਾਂ ਦੇ ਮੁਕਾਬਲੇ ਕਿਸਾਨਾਂ ਦੇ ਕਰਜ਼ੇ ਘੱਟ ਮੁਆਫ਼ ਕਰਨ ਦਾ ਦੋਸ਼

ਪਾਲ ਸਿੰਘ ਨੌਲੀ
ਜਲੰਧਰ, 4 ਫਰਵਰੀ

ਰਾਜ ਸਭਾ ਮੈਂਬਰ ਸੰਤ ਬਲਬੀਰ ਸਿੰਘ ਸੀਚੇਵਾਲ ਨੇ ਰਾਜ ਸਭਾ ਵਿੱਚ ਕਾਰਪੋਰੇਟਾਂ ਦੇ ਮੁਕਾਬਲੇ ਕਿਸਾਨਾਂ ਦੇ ਕਰਜ਼ੇ ਘੱਟ ਮੁਆਫ਼ ਕਰਨ ਦਾ ਮੁੱਦਾ ਚੁੱਕਿਆ। ਇਸ ਸਬੰਧੀ ਸਰਕਾਰ ਦੇ ਜਵਾਬ ਅਨੁਸਾਰ ਦੇਸ਼ ਦੇ ਵੱਡੇ ਕਾਰਪੋਰੇਟ ਘਰਾਣਿਆਂ ਦੇ 9.86 ਲੱਖ ਕਰੋੜ ਰੁਪਏ ਤੋਂ ਵੱਧ ਦੇ ਕਰਜ਼ੇ ਮੁਆਫ਼ ਕੀਤੇ ਗਏ, ਜਦੋਂ ਕਿ ਖੇਤੀਬਾੜੀ ਅਤੇ ਸਹਾਇਕ ਧੰਦਿਆਂ ਨੂੰ ਸਿਰਫ਼ 1.67 ਲੱਖ ਕਰੋੜ ਰੁਪਏ ਦੀ ਰਾਹਤ ਦਿੱਤੀ ਗਈ ਹੈ। ਇਹ ਅੰਕੜੇ ਸਾਲ 2014 ਤੋਂ ਲੈ ਕੇ ਸਤੰਬਰ 2025 ਤੱਕ ਦੇ ਹਨ।

ਰਾਜ ਸਭਾ ਵਿੱਚ ਕੇਂਦਰੀ ਮੰਤਰੀ ਪੰਕਜ ਚੌਧਰੀ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੇ ਸਰਕਾਰੀ ਅੰਕੜਿਆਂ ਅਨੁਸਾਰ 2014 ਤੋਂ ਲੈ ਕੇ 30 ਸਤੰਬਰ 2025 ਤੱਕ ਸਿਰਫ਼ ਵੱਡੇ ਉਦਯੋਗਾਂ ਦੇ ਲਗਪਗ 7.21 ਲੱਖ ਕਰੋੜ ਰੁਪਏ ਦੇ ਕਰਜ਼ੇ ਮੁਆਫ਼ ਕੀਤੇ ਗਏ ਹਨ, ਜਦਕਿ ਵੱਡੇ ਵਪਾਰੀਆਂ ਨੂੰ ਵੀ 2.65 ਲੱਖ ਕਰੋੜ ਰੁਪਏ ਤੋਂ ਵੱਧ ਦੀ ਰਾਹਤ ਦਿੱਤੀ ਗਈ ਹੈ। ਇਸ ਦੇ ਮੁਕਾਬਲੇ ਵਿੱਚ ਖੇਤੀਬਾੜੀ ਖੇਤਰ ਲਈ ਕਰਜ਼ਾ ਮੁਆਫ਼ੀ ਦੀ ਰਕਮ ਬਹੁਤ ਹੀ ਜ਼ਿਆਦਾ ਘੱਟ ਹੈ।

ਪੱਤਰਕਾਰਾਂ ਨਾਲ ਗੱਲਬਾਤ ਕਰਦਿਆਂ ਸੰਤ ਸੀਚੇਵਾਲ ਨੇ ਕਿਹਾ ਕਿ ਜਦੋਂ ਵੱਡੇ ਕਾਰਪੋਰੇਟ ਹਜ਼ਾਰਾਂ ਕਰੋੜ ਰੁਪਏ ਦੇ ਕਰਜ਼ੇ ਦਾ ਭੁਗਤਾਨ ਨਹੀਂ ਕਰਦੇ ਤਾਂ ਉਨ੍ਹਾਂ ਦੀਆਂ ਸਨਅਤਾਂ ਨੂੰ ਦੀਵਾਲੀਆ ਦੱਸ ਕੇ ਕਰਜ਼ਾ ਮੁਆਫ਼ੀ ਦੇ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਪਰ ਜਦੋਂ ਕਿਸਾਨ ਮੌਸਮ ਦੀ ਮਾਰ ਅਤੇ ਫ਼ਸਲਾਂ ਦੀ ਖਰੀਦ ਐੱਮ ਐੱਸ ਪੀ ’ਤੇ ਨਾ ਹੋਣ ਕਾਰਨ ਕਰਜ਼ੇ ਦੇ ਬੋਝ ਹੇਠ ਦੱਬਦਾ ਹੈ ਤਾਂ ਉਸ ਨੂੰ ਕਰਜ਼ਾ ਮੁਆਫ਼ੀ ਨਹੀਂ ਮਿਲਦੀ।

ਸਾਲ 2020-21 ਵਿੱਚ ਕਰੋਨਾ ਕਾਲ ਦੌਰਾਨ, ਜਦੋਂ ਵਪਾਰ ਅਤੇ ਉਦਯੋਗ ਪੂਰੀ ਤਰ੍ਹਾਂ ਬੰਦ ਸਨ ਤਾਂ ਇਨ੍ਹਾਂ ਬੰਦ ਪਏ ਉਦਯੋਗਾਂ ਅਤੇ ਵੱਡੇ ਵਪਾਰੀਆਂ ਦਾ 1 ਲੱਖ 27 ਹਜ਼ਾਰ 50 ਕਰੋੜ ਦਾ ਕਰਜ਼ਾ ਮੁਆਫ਼ ਕਰ ਦਿੱਤਾ ਸੀ, ਜਦ ਕਿ ਕਰੋਨਾ ਕਾਲ ਵਿੱਚ ਖੇਤੀ ਸੈਕਟਰ ਦਾ ਸਿਰਫ 14 ਹਜ਼ਾਰ 483 ਕਰੋੜ ਹੀ ਕਰਜ਼ਾ ਮੁਆਫ਼ ਕੀਤਾ ਸੀ।

ਸਾਹਿਤਕਾਰ ਬਲਵੰਤ ਮੁਸਾਫਿਰ ਦਾ ਦੇਹਾਂਤ

ਜਗਰਾਉਂ (ਨਿੱਜੀ ਪੱਤਰ ਪ੍ਰੇਰਕ): ਸਾਹਿਤਕਾਰ ਬਲਵੰਤ ਸਿੰਘ ਮੁਸਾਫਿਰ ਦਾ ਦੇਹਾਂਤ ਹੋ ਗਿਆ ਹੈ। ਕਹਾਣੀ, ਨਾਵਲ, ਕਵਿਤਾ ਅਤੇ ਵਾਰ ਲੇਖਕ ਪਿਛਲੇ ਕਾਫੀ ਸਮੇਂ ਤੋਂ ਬਿਮਾਰ ਸੀ। ਉਨ੍ਹਾਂ ਪੰਜਾਬੀ ਸਾਹਿਤ ਜਗਤ ਵਿੱਚ ਚਾਰ ਨਾਵਲ, ਤਿੰਨ ਕਹਾਣੀ ਸੰਗ੍ਰਹਿ ਅਤੇ ਤਿੰਨ ਕਾਵਿ ਸੰਗ੍ਰਹਿ ਝੋਲੀ ਪਾਏ। ਉਹ ਸਾਹਿਤ ਸਭਾ ਜਗਰਾਉਂ ਨਾਲ ਤਿੰਨ ਦਹਾਕਿਆਂ ਤੋਂ ਜੁੜੇ ਹੋਏ ਸਨ। ਉਨ੍ਹਾਂ ਦੇ ਸਦੀਵੀ ਵਿਛੋੜੇ ’ਤੇ ਸਾਹਿਤ ਸਭਾ ਦੇ ਪ੍ਰਧਾਨ ਮਾਸਟਰ ਅਵਤਾਰ ਸਿੰਘ, ਮੇਜਰ ਸਿੰਘ ਛੀਨਾ, ਐੱਚ ਐੱਸ ਡਿੰਪਲ, ਪ੍ਰਭਜੋਤ ਸੋਹੀ, ਰਾਜਦੀਪ ਸਿੰਘ ਤੂਰ, ਅਜੀਤ ਪਿਆਸਾ ਤੇ ਹੋਰਾਂ ਦੁੱਖ ਦਾ ਪ੍ਰਗਟਾਵਾ ਕੀਤਾ ਹੈ।

ਪੱਤਰਕਾਰਾਂ ਨੂੰ ਸਦਮਾ

ਫ਼ਿਰੋਜ਼ਪੁਰ/ਮੱਲਾਂਵਾਲਾ (ਪੱਤਰ ਪ੍ਰੇਰਕ): ਜ਼ੀਰਾ ਤੋਂ ‘ਪੰਜਾਬੀ ਟ੍ਰਿਬਿਊਨ’ ਦੇ ਪੱਤਰਕਾਰ ਹਰਮੇਸ਼ਪਾਲ ਨੀਲੇਵਾਲਾ ਦੇ ਵੱਡੇ ਭਰਾ ਅਤੇ ਮੱਖੂ ਤੋਂ ਪੱਤਰਕਾਰ ਨਵਜੋਤ ਨੀਲੇਵਾਲਾ ਦੇ ਤਾਇਆ ਕ੍ਰਿਸ਼ਨ ਚੰਦ ਸ਼ਰਮਾ (92) ਦਾ ਬੀਤੇ ਦਿਨੀਂ ਦੇਹਾਂਤ ਹੋ ਗਿਆ। ਉਨ੍ਹਾਂ ਨਮਿਤ ਸਹਿਜ ਪਾਠ ਦਾ ਭੋਗ 7 ਫਰਵਰੀ ਨੂੰ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਪਿੰਡ ਨੀਲੇਵਾਲਾ ’ਚ ਪਾਇਆ ਜਾਵੇਗਾ।

ਬੱਸ ਅੱਡਿਆਂ ’ਚ ਸੋਲਰ ਪੈਨਲ ਲੱਗਣਗੇ

ਡਾਇਰੈਕਟਰਾਂ ਤੇ ਅਧਿਕਾਰੀਆਂ ਨਾਲ ਮੀਟਿੰਗ ਕਰਦੇ ਹੋਏ ਚੇਅਰਮੈਨ ਹਰਪਾਲ ਜੁਨੇਜਾ।

ਪੀ ਆਰ ਟੀ ਸੀ ਦੇ ਚੇਅਰਮੈਨ ਵੱਲੋਂ ਡਾਇਰੈਕਟਰਾਂ ਨਾਲ ਮੀਟਿੰਗ

ਸਰਬਜੀਤ ਸਿੰਘ ਭੰਗੂ
ਪਟਿਆਲਾ, 4 ਫਰਵਰੀ

ਇਥੇ ਪੀ ਆਰ ਟੀ ਸੀ ਦੇ ਮੁੱਖ ਦਫ਼ਤਰ ਅਤੇ ਸੰਗਰੂਰ ਡਿਪੂ ਵਿੱਚ ਡੀਜ਼ਲ ਦੇ ਰਿਟੇਲ ਆਊਟਲੈੱਟ ਸਥਾਪਤ ਕਰਨ ਸਮੇਤ ਸਾਰੇ ਡਿਪੂਆਂ ਅਤੇ ਬੱਸ ਅੱਡਿਆਂ ਵਿੱਚ ਸੋਲਰ ਪੈਨਲ ਲਗਾਏ ਜਾਣਗੇ। ਇਹ ਫ਼ੈਸਲਾ ਪੀ ਆਰ ਟੀ ਸੀ ਦੇ ਨਵੇਂ ਚੇਅਰਮੈਨ ਹਰਪਾਲ ਜੁਨੇਜਾ ਦੀ ਅਗਵਾਈ ਹੇਠ ਅੱਜ ਇੱਥੇ ਬੋਰਡ ਆਫ ਡਾਇਰੈਕਟਰਜ਼ ਦੀ ਪਲੇਠੀ ਮੀਟਿੰਗ ’ਚ ਕੀਤਾ ਗਿਆ। ਮੀਟਿੰਗ ਮਗਰੋਂ ਚੇਅਰਮੈਨ ਨੇ ਦੱਸਿਆ ਕਿ ਸਵਾਰੀਆਂ ਦੀ ਸਹੂਲਤ ਲਈ ਨਵੀਆਂ ਬੱਸਾਂ ਪਾਉਣ, ਪਟਿਆਲਾ ਦੇ ਪੁਰਾਣੇ ਬੱਸ ਅੱਡੇ ਵਿੱਚ ਸਹੂਲਤਾਂ ਵਧਾਉਣ ਸਮੇਤ ਵਿਭਾਗ ਦੀ ਆਮਦਨੀ ਵਧਾਉਣ ਬਾਰੇ ਚਰਚਾ ਕੀਤੀ ਗਈ। ਪਟਿਆਲਾ ਦੇ ਪੁਰਾਣੇ ਬੱਸ ਸਟੈਂਡ ਤੋਂ ਹੋਰ ਵਾਧੂ ਬੱਸਾਂ ਚਲਾਈਆਂ ਜਾਣਗੀਆਂ ਤਾਂ ਜੋ ਸਵਾਰੀਆਂ ਨੂੰ ਨਵੇਂ ਬੱਸ ਸਟੈਂਡ ਤੱਕ ਆਉਣ ਜਾਣ ’ਚ ਮੁਸ਼ਕਲ ਨਾ ਆਵੇ।

ਮੀਟਿੰਗ ਵਿੱਚ ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ ਬਿਕਰਮਜੀਤ ਸ਼ੇਰਗਿੱਲ, ਵਾਈਸ ਚੇਅਰਮੈਨ ਬਲਵਿੰਦਰ ਝਾੜਵਾਂ, ਵਧੀਕ ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ ਨਵਦੀਪ ਕੁਮਾਰ, ਡਾਇਰੈਕਟਰਜ਼ ਚਰਨਜੀਤ ਧਾਲੀਵਾਲ ਅਤੇ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਵਿਰਕ ਸਮੇਤ, ਜੀ ਐੱਮ ਅਮਨਵੀਰ ਟਿਵਾਣਾ, ਮਹਿੰਦਰਪਾਲ ਸਿੰਘ ਤੇ ਪ੍ਰਵੀਨ ਕੁਮਾਰ ਹਾਜ਼ਰ ਸਨ।

ਮਨੋਰੰਜਨ

ਪੰਜ ਸੌ ਸਿਨੇਮਾ ਘਰਾਂ ਵਿੱਚ ਭਲਕੇ ਰਿਲੀਜ਼ ਹੋਵੇਗੀ ‘ਹੋਗਾ ਕਯਾ ਅਬ’

ਮੁੰਬਈ: ਵਾਸ ਮੂਵੀਜ਼ ਐਂਡ ਐਂਟਰਟੇਨਮੈਂਟ ਦੇ ਬੈਨਰ ਹੇਠ ਬਣੀ ਹਿੰਦੀ ਫਿਲਮ ‘ਹੋਗਾ ਕਯਾ ਅਬ’ ਇਸ ਸ਼ੁੱਕਰਵਾਰ 6 ਫਰਵਰੀ ਨੂੰ ਭਾਰਤ ਦੇ ਲਗਪਗ ਪੰਜ ਸੌ ਸਿਨੇਮਾ ਘਰਾਂ ਵਿੱਚ ਰਿਲੀਜ਼ ਹੋ ਰਹੀ ਹੈ। ਇਹ ਫਿਲਮ ਐਕਸ਼ਨ, ਕਾਮੇਡੀ, ਰੋਮਾਂਸ ਅਤੇ ਪਰਿਵਾਰਕ ਡਰਾਮੇ ਨਾਲ ਭਰਪੂਰ ਹੈ। ਫਿਲਮ ਮਹਾਰਾਸ਼ਟਰ, ਝਾਰਖੰਡ, ਪੱਛਮੀ ਬੰਗਾਲ, ਅਸਾਮ ਅਤੇ ਮੱਧ ਪ੍ਰਦੇਸ਼ ਦੇ ਸਿਨੇਮਾਘਰਾਂ ਵਿੱਚ ਵੀ ਦਿਖਾਈ ਜਾ ਵੇ ਗੀ । ਲਗਪਗ 500 ਸਿਨੇਮਾਘਰਾਂ ਦੀ ਸੂਚੀ ਜਾਰੀ ਕੀਤੀ ਗਈ ਹੈ। ਇਹ ਦਾਅਵਾ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਕਿ ਟ੍ਰੇਲਰ ਰਿਲੀਜ਼ ਹੋਣ ਤੋਂ ਬਾਅਦ ਤੋਂ ਹੀ ਪ੍ਰਸ਼ੰਸਕ ਫਿਲਮ ਦੀ ਰਿਲੀਜ਼ ਦੀ ਬੇਸਬਰੀ ਨਾਲ ਉਡੀਕ ਕਰ ਰਹੇ ਹਨ। ਫਿਲਮ ਨੇ ਯੂ-ਟਿਊਬ ’ਤੇ ਲੱਖਾਂ ਵਿਊਜ਼ ਵੀ ਪ੍ਰਾਪਤ ਕੀਤੇ ਹਨ। ਫਿਲਮ ਵਿੱਚ ਵਿੱਕੀ ਪਵਾਰ, ਚੰਦਰਸ਼ਿਖਾ ਸ਼੍ਰੀਵਾਸ, ਪ੍ਰਿਯੰਕਾ ਮਹਾਰਾਜ, ਕੌਮਿਕਾ ਆਂਚਲ, ਸੰਜੈ ਮਹਾਨੰਦ, ਪੁਸ਼ਪਿੰਦਰ ਸਿੰਘ, ਸੰਗੀਤਾ ਨਿਸ਼ਾਦ, ਅਮਿਤ ਪਟੇਲ, ਸ੍ਰੀ ਵਿਸ਼ਵਕਰਮਾ, ਸੰਦੀਪ ਤ੍ਰਿਪਾਠੀ, ਪਿੰਕੂ ਵਰਮਾ ਨੇ ਵੱਖ ਵੱਖ ਕਿਰਦਾਰ ਨਿਭਾਏ ਹਨ। ਫਿਲਮ ਦੇ ਨਿਰਦੇਸ਼ਕ ਹੇਮੰਤ ਕੁਮਾਰ, ਨਿਰਮਾਤਾ ਸੂਰਜ ਵਿਸ਼ਵਕਰਮਾ, ਸਹਿ-ਨਿਰਮਾਤਾ ਸੁਨੀਤਾ ਬੀ ਕੇ, ਕਾਰਜਕਾਰੀ ਨਿਰਮਾਤਾ ਮਨੀਸ਼ ਸ਼ਰਮਾ, ਪ੍ਰੋਡਕਸ਼ਨ ਮੈਨੇਜਰ ਨੀਲਾਕਸ਼ੀ ਦੁਰਵਾ ਹਨ, ਜਦੋਂ ਕਿ ਕਹਾਣੀ-ਸਕ੍ਰਿਪਟ ਵੀਰੇਂਦਰ ਪਾਟਲੇ ਨੇ ਲਿਖੀ ਹੈ। **-ਏਐੱਨਆਈ**

‘ਬਾਰਡਰ 2’ ਨੇ ਬਾਕਸ ਆਫਿਸ ’ਤੇ 300 ਕਰੋੜ ਦਾ ਅੰਕੜਾ ਪਾਰ ਕੀਤਾ

ਨਵੀਂ ਦਿੱਲੀ: ਸੰਨੀ ਦਿਓਲ ਦੀ ਫਿਲਮ ‘ਬਾਰਡਰ 2’ ਨੇ ਘਰੇਲੂ ਬਾਕਸ ਆਫਿਸ ’ਤੇ 300 ਕਰੋੜ ਰੁਪਏ ਦੀ ਕਮਾਈ ਦਾ ਅੰਕੜਾ ਪਾਰ ਕਰ ਲਿਆ ਹੈ। ਫਿਲਮ ਹੁਣ ਤੱਕ 315.10 ਕਰੋੜ ਰੁਪਏ ਦੀ ਕਮਾਈ ਕਰ ਚੁੱਕੀ ਹੈ। ਫਿਲਮ 23 ਜਨਵਰੀ ਨੂੰ ਰਿਲੀਜ਼ ਹੋਈ ਸੀ, ਜਿਸ ਦਾ ਨਿਰਦੇਸ਼ਨ ਅਨੁਰਾਗ ਸਿੰਘ ਨੇ ਕੀਤਾ ਹੈ। ਇਹ 1997 ਦੀ ਸੁਪਰ ਹਿੱਟ ਫਿਲਮ ‘ਬਾਰਡਰ’ ਦਾ ‘ਸੀਕਵਲ’ ਹੈ। ਫਿਲਮ ’ਚ ਸੰਨੀ ਦਿਓਲ ਦੇ ਨਾਲ ਵਰੁਣ ਧਵਨ, ਦਿਲਜੀਤ ਦੁਸਾਂਝ ਅਤੇ ਅਹਾਨ ਸ਼ੈਟੀ ਨੇ ਪ੍ਰਮੁੱਖ ਭੂਮਿਕਾਵਾਂ ਨਿਭਾਈਆਂ ਹਨ। ਫਿਲਮ ਨੇ ਰਿਲੀਜ਼ ਦੇ ਪਹਿਲੇ ਦਿਨ 32.10 ਕਰੋੜ ਰੁਪਏ ਅਤੇ ਪਹਿਲੇ ਹਫ਼ਤੇ ’ਚ ਘਰੇਲੂ ਬਾਕਸ ਆਫਿਸ ’ਤੇ 129.89 ਕਰੋੜ ਰੁਪਏ ਦੀ ਕਮਾਈ ਕੀਤੀ ਸੀ। ਪਹਿਲੇ ਹੀ ਹਫ਼ਤੇ ਦੌਰਾਨ ਫਿਲਮ ਦੀ ਕਮਾਈ 244.97 ਕਰੋੜ ਰੁਪਏ ਰਹੀ ਸੀ। ਫਿਲਮ ਨਿਰਮਾਤਾਵਾਂ ਨੇ ਆਪਣੇ ਇੰਸਟਾਗ੍ਰਾਮ ਹੈਂਡਲ ’ਤੇ ਬਾਕਸ ਆਫਿਸ ਦੇ ਇਹ ਅੰਕੜੇ ਸਾਂਝੇ ਕੀਤੇ। **-ਪੀਟੀਆਈ**

ਬੌਲੀਵੁੱਡ ਅਦਾਕਾਰਾ ਮਾਧੁਰੀ ਦੀਕਸ਼ਿਤ ਨੈੱਟਫਲਿਕਸ ਦੀ ਫਿਲਮ ‘ਮਾਂ ਬਹਿਨ’ ਦੇ ਐਲਾਨ ਸਮਾਗਮ ਦੌਰਾਨ ਮੁੰਬਈ ’ਚ ਤਸਵੀਰ ਖਿਚਵਾਉਂਦੀ ਹੋਈ। -ਫੋਟੋ: ਪੀਟੀਆਈ

ਬੌਲੀਵੁੱਡ ਅਦਾਕਾਰ ਦੀਆ ਮਿਰਜ਼ਾ ਅਤੇ ਤਿਲੋਤਮਾ ਸ਼ੋਮ ਨੈੱਟਫਲਿਕਸ ਦੇ ‘ਵ੍ਹਟਸ ਨੈਕਸਟ’ ਪ੍ਰੋਗਰਾਮ ਵਿੱਚ ਫਿਲਮ ‘ਇੱਕਾ’ ਦੇ ਐਲਾਨ ਮੌਕੇ। -ਏਐਨਆਈ

ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ, ਗਿੱਦੜਬਾਹਾ।

ਨੰ: 133 ਮਿਤੀ: 04.02.26

ਨਿਲਾਮੀ ਸੂਚਨਾ

ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਕੌਂਸਲ ਗਿੱਦੜਬਾਹਾ ਵਲੋਂ ਸਾਲ 2026-27 ਦੇ ਲਈ ਹੇਠ ਲਿਖੀਆਂ ਆਈਟਮਾਂ ਨੂੰ ਖੁੱਲ੍ਹੀ ਬੋਲੀ ਰਾਹੀਂ ਠੇਕੇ ’ਤੇ ਦੇਣ ਲਈ ਮਿਤੀ 20.02.2026 ਨੂੰ ਸਮਾਂ ਸਵੇਰੇ 11.00 ਵਜੇ ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ, ਗਿੱਦੜਬਾਹਾ ਵਿਖੇ ਰੱਖੀ ਗਈ ਹੈ। ਸੋ ਚਾਹਵਾਨ ਸੱਜਣ ਮੌਕੇ ’ਤੇ ਪਹੁੰਚ ਕੇ ਲਾਭ ਉਠਾਉਣ। ਜੇਕਰ ਨਿਲਾਮੀਆਂ ਵਾਲੇ ਦਿਨ ਕੋਈ ਛੁੱਟੀ ਹੋ ਜਾਂਦੀ ਹੈ ਤਾਂ ਇਹ ਨਿਲਾਮੀਆਂ ਅਗਲੇ ਕੰਮ ਵਾਲੇ ਦਿਨ ਕੀਤੀਆਂ ਜਾਣਗੀਆਂ।

ਸ਼ਰਤਾਂ ਕਿਸੇ ਵੀ ਕੰਮ ਵਾਲੇ ਦਿਨ ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ, ਗਿੱਦੜਬਾਹਾ ਦੇ ਰੈਂਟ ਬਰਾਂਚ ਦੇ ਕਮਰੇ ਵਿਚ ਵੇਖੀਆਂ ਜਾ ਸਕਦੀਆਂ ਹਨ।

ਠੇਕੇ ਦਾ ਸਮਾਂ 01.03.2026 ਤੋਂ 28.02.2027 (ਇਕ ਸਾਲ) ਤੱਕ ਦਾ ਹੋਵੇਗਾ।

ਲੜੀ ਨੰ.	ਠੇਕੇ ਦਾ ਨਾਮ	ਸਮਾਂ 2026-27	ਰਿਜ਼ਰਵ ਪ੍ਰਾਇਜ਼	ਬਿਆਨਾ ਰਕਮ ¼ ਹਿੱਸਾ
1	ਬੱਸ ਅੱਡਾ ਫੀਸ ਕੁਲੈਕਸ਼ਨ ਦਾ ਠੇਕਾ	2026-27	7,15,000/-	1,78,750/-
2	ਬੱਸ ਸਟੈਂਡ ’ਤੇ ਮੁਨਿਆਰੀ ਦਾ ਠੇਕਾ	2026-27	1,21,550/-	30,388/-
3	ਬੱਸ ਸਟੈਂਡ ’ਤੇ ਤਾਜ਼ਾ ਸਬਜ਼ੀ, ਤਾਜ਼ਾ ਫਲ ਅਤੇ ਫਲਾਂ ਦਾ ਰਸ	2026-27	73,350/-	18,838/-
4	ਬੱਸ ਸਟੈਂਡ ’ਤੇ ਲਾਟਰੀ ਸਟਾਲ	2026-27	66,000/-	16500/-
5	ਬੱਸ ਸਟੈਂਡ ’ਤੇ ਡਰਾਈਫਰੂਟ, ਮੂੰਗਫਲੀ ਆਦਿ	2026-27	1,16,050/-	29,013/-
6	ਬੱਸ ਸਟੈਂਡ ’ਤੇ ਦਹੀ ਭੱਲੇ, ਛੋਲੇ ਭਠੂਰੇ, ਚਾਹ ਪਕੌੜੇ ਆਦਿ	2026-27	1,12,200/-	28,050/-
7	ਬੱਸ ਅੱਡਾ ਤੋਂ ਲੈਟਰੀਨ ਦਾ ਠੇਕਾ	2026-27	99,000/-	24,750/-

ਸਹੀ/- (ਨਰਿੰਦਰ ਕੁਮਾਰ ਮੁੰਜਾਲ (ਬਿੰਟਾ ਅਰੋੜਾ)
ਪ੍ਰਧਾਨ ਨਗਰ ਕੌਂਸਲ, ਗਿੱਦੜਬਾਹਾ

ਸਹੀ/- (ਸੁਨੀਲ ਦੱਤ ਵਰਮਾ)
ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੌਂਸਲ, ਗਿੱਦੜਬਾਹਾ।

DPR/Pb/1383/12/2025-26/7852

ਸ਼ੈਡਿਊਲ I
ਫਾਰਮ ਏ
ਜਨਤਕ ਐਲਾਨ

(ਭਾਰਤੀ ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ (ਸਵੈਇੱਛਤ ਤਰਲੀਕਰਨ ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮ 2017 ਦੇ ਵਿਨਿਯਮ 14)

ਡੀਪੀਜੀ ਸਕਿਓਰਿਟੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਸਟੇਕਹੋਲਡਰਾਂ ਦੇ ਧਿਆਨ ਲਈ

1.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦਾ ਨਾਮ	ਡੀਜੀਪੀ ਸਕਿਓਰਿਟਾਈਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
2.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦੀ ਨਿਯੁਕਤੀ ਮਿਤੀ	17.04.1996
3.	ਅਥਾਰਟੀ ਜਿਸ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਸ਼ਾਮਲ/ਰਜਿਸਟਰਡ ਹੈ	ਕੰਪਨੀ ਐਕਟ, 1956 ਦੇ ਅਧੀਨ ਸ਼ਾਮਲ, ਜਿਸ ਕੋਲ ਰਜਿਸਟਰਾਰ ਆਫ ਕੰਪਨੀਆਂ, ਚੰਡੀਗੜ੍ਹ ਦਾ ਅਧਿਕਾਰ ਹੈ।
4.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦਾ ਕਾਰਪੋਰੇਟ ਪਛਾਣ ਨੰਬਰ/ਸੀਮਤ ਦੇਣਦਾਰੀ ਪਛਾਣ ਨੰਬਰ	U67120PB1996PTC018037
5.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ (ਜੇਕਰ ਕੋਈ ਹੈ) ਦਾ ਪਤਾ	560, ਲੁਧਿਆਣਾ ਸਟਾਕ ਐਕਸਚੇਂਜ, ਫਿਰੋਜ਼ ਗਾਂਧੀ ਮਾਰਕੀਟ ਲੁਧਿਆਣਾ, ਪੰਜਾਬ, ਭਾਰਤ।
6.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦੀ ਲਿਕਵੀਡੇਸ਼ਨ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	03 ਫਰਵਰੀ, 2026
7.	ਲਿਕਵੀਡੇਟਰ ਦਾ ਨਾਮ, ਪਤਾ, ਈ-ਮੇਲ ਪਤਾ, ਟੈਲੀਫੋਨ ਨੰਬਰ ਅਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	**ਨਾਮ: ਮਸਤ ਰਾਮ** **ਪਤਾ:** ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਐਸਸੀਓ 35, ਸੈਕਟਰ 20-ਸੀ, ਚੰਡੀਗੜ੍ਹ-160020, ਸੀਐਚ **ਈ-ਮੇਲ: mrchechi@gmail.com** **ਮੋਬਾਈਲ ਨੰ.** +91 94172-64876 **Regn. No.** IBBI/IPA-002/IP-N00211/2017-18/10664 **AFA ਵੈਧ**: 30.06.2026 ਤੱਕ।
8.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	05 ਮਾਰਚ, 2026

ਇਸ ਦੁਆਰਾ ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ **ਡੀਪੀਜੀ ਸਕਿਓਰਿਟੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ** ਨੇ **03 ਫਰਵਰੀ, 2026** ਨੂੰ ਸਵੈਇੱਛਤ ਲਿਕਵੀਡੇਸ਼ਨ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤਾ ਹੈ।
ਡੀਪੀਜੀ ਸਕਿਓਰਿਟੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਹਿੱਸੇਦਾਰਾਂ ਨੂੰ ਇਸ ਦੁਆਰਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਆਪਣੇ ਦਾਅਵਿਆਂ ਦਾ ਸਬੂਤ **05 ਮਾਰਚ, 2026** ਨੂੰ ਜਾਂ ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਆਈਟਮ 7 ਦੇ ਵਿਰੁੱਧ ਦੱਸੇ ਗਏ ਪਤੇ ’ਤੇ ਲਿਕਵੀਡੇਟਰ ਨੂੰ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ। ਵਿੱਤੀ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਸਿਰਫ਼ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਾਉਣਗੇ। ਹੋਰ ਸਾਰੇ ਹਿੱਸੇਦਾਰ ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਵਿਅਕਤੀਗਤ ਤੌਰ ’ਤੇ ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ।
ਦਾਅਵੇ ਦੇ ਝੂਠੇ ਜਾਂ ਗੁੰਮਰਾਹਕੁਨ ਸਬੂਤ ਪੇਸ਼ ਕਰਨ ’ਤੇ ਜੁਰਮਾਨੇ ਹੋਣਗੇ।

ਸਹੀ/- ਮਸਤ ਰਾਮ
ਡੀਪੀਜੀ ਸਕਿਓਰਿਟੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦਾ ਲਿਕਵੀਡੇਟਰ
ਰਜਿ. ਨੰਬਰ: IBBI/IPA-002/IP-N00211/2017-18/10664
ਮਿਤੀ: 03.02.2026
ਸਥਾਨ: ਲੁਧਿਆਣਾ

05022026-TT-06.qxd 2/4/2026 11:19 PM Page 1

108 judicial officers set to take charge

State grappling with 15.26L pending cases

TRIBUNE NEWS SERVICE

CHANDIGARH, FEBRUARY 4

No less than 108 newly inducted judicial officers are set to render their service in the state.

Their induction comes at a time when Haryana is grappling with over 15.26 lakh pending cases, including 11,00,725 criminal matters directly involving life and liberty.

The officers will take charge as they formally complete their one-year induction training programme at the Chandigarh Judicial Academy on February 7. The event, marking their movement from training halls to the courtrooms, will be held at the Judicial Academy auditorium.

Justice Rajesh Bindal and Justice Augustine George Masih, Judges of the Supreme Court of India, are scheduled to attend the function.

It will be presided over by Justice Ashwani Kumar Mishra of the Punjab and Haryana High Court, in the presence of Justice Harsimran Singh Sethi, Judge-cum-President of the academy's Board of Governors.

The judicial academy functions under the patronage of Chief Justice Sheel Nagu, Chief Justice of the Punjab and Haryana High Court. The Board of Governors comprises Justice Sethi as President, along with Justice Anoop Chitkara, Justice Suvir Sehgal, Justice Vinod S Bhardwaj and Justice Jagmohan Bansal of the Punjab and Haryana High Court.

Information obtained from the National Judicial Data Grid shows that criminal cases alone account for nearly three-fourths of the total backlog, underscoring the strain on the justice delivery system.

The numerical representation is far from trivial, particularly when considering the human aspect of the matter. The protracted legal battles, enduring from one generation to the next, exact a toll on the individuals and families involved. The prolonged nature of these cases imposes a substantial financial and emotional burden on the parties.

Moreover, the protracted resolution of court cases can lead to severe consequences, especially for those seeking compensation, redress, or resolution in legal disputes. Matters left unresolved contribute to a burgeoning backlog in the legal system, impeding its overall efficiency.

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF DPG SECURITIES PRIVATE LIMITED

1.	**Name of Corporate Person**	**DPG SECURITIES PRIVATE LIMITED**
2.	Date of incorporation of Corporate Person	17/04/1996
3.	Authority under which Corporate Person is incorporated /registered	Incorporated under the Companies Act, 1956 having authority of Registrar of Companies, Chandigarh
4.	Corporate identity number / limited liability identity number of Corporate Person	U67120PB1996PTC018037
5.	Address of the registered Office and Principal office (if any) of Corporate Person	560 Ludhiana Stock Exchange, Feroze Gandhi Market Ludhiana, Punjab, India.
6.	Liquidation commencement date of Corporate Person	**03rd February, 2026**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: Mast Ram** **Address:** 1st Floor, SCO 35, Sector 20 C, Chandigarh-160020, CH **Email:** mrchechi@gmail.com **Mobile Number:** +91 94172-64876 **Regn.No:** IBBI/IPA-002/IP-N00211/2017-18/10664 **AFA Valid upto**: 30.06.2026
8.	Last date for submission of claims	**05th March, 2026**

Notice is hereby given that **DPG Securities Private Limited** has commenced voluntary liquidation on **03rd February, 2026.**

The stakeholders of **DPG Securities Private Limited** are hereby called upon to submit a proof of their claims, on or before **05th March, 2026,** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mast Ram
Date: 03.02.2026 Liquidator of DPG SECURITIES PRIVATE LIMITED
Place: Ludhiana **Regn. No.:** IBBI/IPA-002/IP-N00211/2017-18/10664

ICICI Home Finance | Corporate Office: ICICI ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India
Branch Office: 1st floor, SCO-146-147, Feroze Gandhi Market, Ludhiana- 141001

Notice for sale of immovable assets through Private Treaty

Sale Notice for Sale of Immovable Assets through Private Treaty under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(8) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

ICICI Home Finance Company Limited (ICICI HFC) conducted several e-Auctions for the sale of the mortgaged property mentioned below, however, all such e-Auctions failed. Now, an interested buyer has approached ICICI HFC with an offer to purchase the said property for an amount of Rs. 2,80,000/- Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", by way of Private Treaty as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction	One Day Before Auction Date	Sarfaesi Stage
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
1.	Ravipratap Pandey (Borrower) Premlata Panday (Co-Borrowers) Lan No. LHLUD00001451320	Khasra No.18/11/1-12-/1-19//1/3-2/2-3/2-4-5-67/1-7, Gali No. 2 New Durga Colony Dhandhari Khurd Teh And Dist Ludhiana- 141014	Rs. 9,98,010/- February 02, 2026	Rs. 2,80, 000/- / Rs. 28,000/-	February 13, 2026 11:00 AM To 03:00 PM	February 21, 2026 02:00 PM To 03:00 PM	February 20, 2026 before 04:00 PM	Physical Possession

The online auction will be conducted on website (URL Link- https://BidDeal.in) of our auction agency ValueTrust Capital Services Private Limited. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited, Branch Office Address mentioned on top of the article on or before February 20, 2026 before 04:00 PM. The Prospective Bidder(s) must also submit a signed copy of the Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited, Branch Office Address mentioned on top of the article on or before February 20, 2026 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICICI Home Finance Company Ltd. – Auction" payable at the branch office address mentioned on top of the article.

The general public is requested to submit their bids higher than the amount being offered by the interested buyer mentioned above. It is hereby informed that in case no bids higher than the amount being offered by the aforementioned interested buyer is received by ICICI HFC, the mortgaged property shall be sold to the said interested buyer as per Rule 8(8) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

For any further clarifications with regards to inspection, terms and conditions of the sale or submission of bids, kindly contact ICICI Home Finance Company Limited on 9920807300.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit https://www.icicihfc.com/

Date : February 05, 2026 Authorized Officer, "ICICI Home Finance Company Limited"
Place : Ludhiana CIN Number:- U65922MH1999PLC120106

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : "CHOLA CREST" C 54 and 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032., **Branch Office:** S.C.O. 6 & 7, First Floor, Adj. Indo Canadian Office, Puda Market, Power House Road, Bathinda 151001., **Branch Office:** S.C.O.16, First Floor, I-Block, Sarabha Nagar Market, Ludhiana-141001

POSSESSION NOTICE - Under Rule 8 (1)

WHEREAS the undersigned being the Authorised Officer of **M/s. Cholamandalam Investment And Finance Company Limited,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 9 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within **60 days** from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 9 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount mentioned in Column [D] along with interest and other charges.

Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

Sl. No	Name And Address Of Borrower/s & Loan Account Number	Date of Demand Notice	Outstanding Amount	Details of Property Possessed	Date Of Symbolic Possession
A	B	C	D	E	F
1.	Loan Account No.- **HE01BAT00000005697 & HE01KKP00000042302** **1. Raman Dua S/o Yog Diyan (Applicant), 2. Savita Dua W/o Raman Dua (Co-Applicant), Both R/o:** House No. B-3/280, Jaitu Road, Near Arorbansh Dharamshala Kotakpura, Faridkot 151204, Punjab., **3. M/s Raman Glass House** Through Its Proprietor**(Raman Dua), #** Jaitu Chungi, Jaitu Road, Kotakpura, Faridkot 151204, Punjab	**14/11/2025**	**Rs. 23,66,308/- As on 14/11/2025** with further interest and charges thereon	Shop Property Measuring 50 Sq. Yds Bearing No. B-3/280 Situated At Vakiya Kotakpura, Distt. Faridkot, Registered As Per Sale Deed Bearing Vasika No. 1938 Dated 15/09/2016	**30/01/2026**
2.	Loan Account No.- **HE01LIN00000015960** **1. Ankush Kumar S/o Vipan Kumar (Applicant), 2. Atul Kumar S/o Vipan Kumar (Co-Applicant), 3. Kamlesh Rani W/o Vipan Kumar (Co-Applicant), 4. Komal Devi W/o Ankush Kumar (Co-Applicant), 5. Vipan Kumar S/o Sadhu Ram (Co-Applicant), All R/o #** 520, Grewal Enclave, Near Basant City, Pakhowal Road, Dad, Ludhiana, 142022, Punjab.	**14/11/2025**	**Rs. 20,64,369/- As on 14/11/2025** with further interest and charges thereon	Plot No. 33 Measuring 122.22 Sq.Yds. Situated At Vakiya Village Daad, (Basant City), Tehsil And District Ludhiana Registered As Per Sale Deed Bearing Vasika No. 17203 Dated,06/02/2012.	**02/02/2026**
3.	Loan Account No. - **HE01MSS00000072968** **1. Davinder Singh S/o Jagseer Singh, 2. Jagseer Singh S/o Jeet Singh, 3. Sandeep Kaur W/o Jagseer Singh All R/o-** House No.148, Bhathala Road, Ward No. 6, Dhanaula, Barnala 148105. Punjab, **4. M/s D Dot Mobo Hub** Through Its Proprietor **(Davinder Singh) At:** 146, New Market, Dhanaula, Barnala, 148105. Punjab.	**13/11/2025**	**Rs. 20,17,045/- As on 11/11/2025** with further interest and charges thereon	Property Measuring 9.75 Marlas Situated At Vakiya Rakba Bhattlan Road Dhanuala, Tehsil Dhanuala District Barnala Registered As Per Transfer Deed Bearing Document No. 2024-25/ 85/1/105 Dated 19/04/2024	**03/02/2026**
4.	Loan Account No. - **HE01LIN00000005154 & HE01LIN00000019003** **1. Ajay Shukla S/o Surinder Jeet Shukla, 2. Monica Shukla W/o Ajay Shukla, Both R/o** House No. 632, Friends Colony, Chandigarh Road, Ramgarh, Ludhiana 141123, Punjab., **3. M/s The Home Cook** Through Its Partner **(Ajay Shukla), At:** House No. 632, Friends Colony, Chandigarh Road, Ramgarh, Ludhiana 141123, Punjab. **Also At:** Shop No. 3-4, Picnic Place, Chandigarh Road, Village Heeran, Ludhiana 141001., **4. Mesh Kumar S/o Charan Dass (Guarantor) R/o-** Sarsu, Udhampur, Jammu & Kashmir, 182124.	**17/11/2025**	**Rs. 46,60,297/- As on 17/11/2025** with further interest and charges thereon	Property Bearing Plot No. 632, Measuring 256 Sq. Yds. Situated At Vakiya Village Bholapur, Abadi Friends Colony, Tehsil And District Ludhiana Registered As Per Sale Deed Bearing Vasika No. 1704 Dated 27/07/2011.	**02/02/2026**

Dated: 05/02/2026 **Authorized Officer: M/s. Cholamandalam Investment and Finance Company Limited**
Place: Faridkot / Ludhiana / Jammu And Kashimir / Barnala

HC stays Human Rights Commission orders against Kaithal rice shellers

Says Commission's powers are only recommendatory

SAURABH MALIK
TRIBUNE NEWS SERVICE

CHANDIGARH, FEBRUARY 4

In a relief to rice mill owners in Kaithal, the Punjab and Haryana High Court has stayed a series of interim orders passed by the Haryana Human Rights Commission over alleged pollution caused by shellers after observing that the panel's powers were recommendatory.

"The Protection of Human Rights Act of 1993 reveals that powers vested in the Commission are only recommendatory. The Commission cannot act as a court. It is for the state government to take a decision as to whether to accept a recommendation made by the Commission or not and thereafter issue any particular Direction," the Bench of Chief Justice Sheel Nagu and Justice Sanjiv Berry asserted.

Appearing before the Bench, senior advocate Vikas Chatrath, along with counsel Preet Agroa, Tarun Seth and Pawandeep Singh argued on the petitioners' behalf that the Commission's role was limited to making recommendations, not issuing directions.

"The principal argument of learned Senior Counsel on behalf of petitioners is that the Haryana Human Rights Commission, Chandigarh, has issued directions, whereas, Protection of Human Rights Act, 1993, does not confer any such power upon the Commission," the Bench observed.

The petitioners were seeking the quashing of the complaint, the impugned proceedings and the interim orders, besides a restraint on the Commission from proceeding further in the matter. The petitioners argued that the Commission had gone beyond its statutory limit by issuing repeated directions for inspections and for calling reports, even though it lacked the power to pass binding orders.

It was contended that the complaint essentially related to issues of pollution governed by specialised environmental laws, including the Water (Prevention and Control of Pollution) Act, the Air (Prevention and Control of Pollution) Act and the Environment (Protection) Act. Such issues, the counsel argued, fell squarely within the domain of authorities constituted under these statutes and could not be "artificially elevated" into a human rights dispute.

Unless a clear nexus was established showing a violation of human rights attributable to state action or inaction, the dispute could not be brought within the jurisdiction of the Human Rights Commission, the petitioners submitted, adding that environmental regulatory issues could not be converted into human rights complaints by default.

Taking up the petition, Bench also put the state on notice. It will now adjudicate the important question that affects traders, other citizens and authorities alike – "Can a Human Rights Commission act like a court and issue enforceable orders?" The matter will now come up for further hearing on March 17.

F'bad seeks G'gram-like patronage in Budget

SUMEDHA SHARMA
TRIBUNE NEWS SERVICE

FARIDABAD, FEBRUARY 4

Calling Faridabad the "future of New Haryana", state minister and local MLA Vipul Goel has sought Gurugram-like patronage and opportunities for the city in his pre-Budget expectations submitted to Chief Minister Nayab Singh Saini.

Highlighting what he described as Faridabad's untapped strategic potential, Goel said the city had long suffered from neglect despite being one of Haryana's earliest industrial hubs. He urged the government to give Faridabad the same level of attention, investment and policy support that transformed Gurugram into a global city.

"Faridabad gave Haryana its much-needed industrial revolution way before Gurugram. Sadly, successive governments gave it step-motherly treatment for decades, reducing it to Gurugram's sidekick. With the current government, the city's potential has revived and it is high time it is harnessed. If Faridabad gets the same attention, same affection and opportunities like Gurugram, we will have an unparalleled international city," Goel said.

Though the minister declined to share the detailed pre-Budget memorandum, documents accessed by 'The Tribune' indicate that Faridabad's proximity and better connectivity to the upcoming Jewar airport has been highlighted as a key advantage. The city has been pitched as an ideal location for developing logistics hub and freight corridors, potentially outpacing Gurugram on this front.

Referring to an internal survey conducted with local industrialists and resident welfare associations (RWAs), the demand note calls for a gradual shift in focus from traditional manufacturing to service, IT and recreational industries. It also seeks a dedicated budget to develop the Yamuna riverfront into a tourist destination, along with special allocations for the conservation and development of local heritage sites and picnic spots.

RWAs have reportedly demanded a special civic budget to streamline and decentralise waste management. At present, most of Faridabad's waste is transported to the Bandhwari landfill in Gurugram, contributing to the growing waste mound there. Residents have also sought additional funds for road repairs, resolution of chronic waterlogging issues and expansion of educational infrastructure.

"We are not confined to industry alone. The existing educational institutions in Faridabad are thriving and we are fertile ground for more. We have huge potential to emerge as a tourist spot or a weekend destination, with 40-minute connectivity to both Gurugram and Noida. This time, apart from conventional demands, Faridabad seeks fiscal support to start a new chapter of becoming the cosmopolitan city that Gurugram is," Goel added.

WHAT IT WANTS

- Dedicated mobility and transport package
- Fiscal support for logistics hubs and freight corridors
- Package for development & Yamuna front conservation
- Funds to streamline & decentralise waste mgmt
- Support for road repairs and flood mitigation
- Announcement of new institutes and hospitals

Greens seek spl package for Aravalli protection in Budget

Illegal mining, forest loss cited as key concerns

SUMEDHA SHARMA
TRIBUNE NEWS SERVICE

GURUGRAM, FEBRUARY 4

As Haryana prepares to present its Budget for 2026-27, environmental groups have sought a special fiscal package for the conservation of the Aravalli range, terming it one of the most pressing environmental challenges facing the state.

Six districts of the state share boundary with the Aravallis. FILE

Environmentalists from six districts where the Aravalli hills are spread have urged the government to announce a dedicated budgetary package to arrest the rapid degradation of the forest, check mining and address long-pending protection gaps. They have also criticised the government's claim of holding consultations with all sections for pre-Budget suggestions, alleging that environmental stakeholders were largely ignored.

"Aravalli is one of the key issues ailing Haryana and the state needs to take it up in its budget. The forest is endangered and protection remains a confused issue. Promises made 10 years ago remain shelved even though we have the same forest minister. The Chief Minister has met all sections but did not care to meet environmentalists to understand their concerns or issues. Haryana is in the red zone when it comes to environment and we need special fiscal attention to Aravalli protection," the Aravali Bachao Trust said in a communication to the Chief Minister.

The greens have demanded the constitution of a dedicated Aravalli Task Force to curb deforestation, illegal mining and encroachments. They have also sought a revamp of the forest department, citing acute shortages of staff and funds. Special budgetary support has been sought for core ecological zones such as Mangar Bani, which is home to pre-historic relics and ancient cave paintings.

Among other demands are the restoration and revival of lost water bodies and aquifers, protection of wildlife — especially leopards — and the creation of special conservation bodies backed by enforcement wings to prevent further degradation of the fragile ecosystem.

The issue has also found support at the political level. Local MP and Union Minister Rao Inderjit Singh recently raised similar concerns in a pre-Budget letter to the Chief Minister. Referring to the "deepening public concern" in south Haryana over environmental degradation, Singh warned that builders were eyeing the ecologically sensitive Aravalli region.

In his letter, the Union Minister underlined that the Aravallis act as a natural shield for the region, playing a critical role in groundwater recharge, climate moderation and air quality. He cautioned that continued neglect could have long-term consequences for both ecology and livelihoods. The letter also noted that decades of mining and illegal construction have severely damaged the Aravalli ranges, and said recent Supreme Court orders on Aravalli boundaries have led to confusion among residents over what areas are protected and what are not.

WHAT ENVIRONMENTALISTS DEMAND

- Constitution of an Aravalli Task Force and anti-mining, anti-encroachment force
- Package for leopard conservation, habitat restoration
- Revamp of the forest department
- Revival package for lost water bodies and aquifers
- Protection of pre-historic relics and cave paintings
- Setting up of an Aravalli awareness centre and museum

CM reprimands officials for not resolving plaints

Teacher suspended for misconduct with girl student | Initiates action against Forest Dept officer

TRIBUNE NEWS SERVICE

KURUKSHETRA, FEBRUARY 4

Following the instructions from Chief Minister Nayab Singh Saini, the Directorate of Elementary Education on Wednesday suspended a teacher posted at Government Senior Secondary School, Kanipla, for alleged misconduct with a Class VII girl student.

During the Jan Samvad held at Ladwa, the family of the victim complained to the CM that their daughter, a Class VII student, had been subjected to misconduct by teacher Sameer Kaushik. On December 19, a case was registered against Kaushik under the POCSO Act and the SC/ST Act. Though the teacher was arrested, he was not suspended.

CM Nayab Singh Saini at Khairi village in Ladwa on Wednesday.

Around 225 complaints related to the police, pensions, water supply, power, drainage, correction in Family IDs, financial aid were heard.

The CM expressed unhappiness and reprimanded officials and employees who showed negligence in resolving the issues.

Saini said action would be taken against those officials who force the complainants to make repeated rounds to get their issues resolved. He also issued directions to take action against an officer of the Forest Department who allegedly pressurised an employee to sign fake bills. In his complaint, Gurmeet informed the CM that the Forest Department officer had been pressuring him to sign fake bills, and when he refused, he was threatened with action.

Saini also directed the Kurukshetra Deputy Commissioner to investigate the allegations of corruption in the solar light installation project following a complaint from a resident of Kalal Majra village.

He further directed the DC to investigate the matter of non-payment of diet money to players of the Tatki nursery.

The CM also issued directions in cases related to the police and power departments and providing financial assistance for marriage of a girl belonging to economically weaker family.

Saini said colonies fulfilling eligibility criteria would soon be regularised. After regularisation, these colonies would be provided with all basic facilities. He added that complaints regarding pension were being resolved at the departmental level.

The CM announced Rs 21 lakh for development works at Khairi village, Rs 70 lakh for a drinking water pipeline and construction of the village's outer perimeter.

He said Rs 807 crore had been spent on development works in the Ladwa Assembly segment in the past 11 years, while only Rs 310 crore was spent during the Congress tenure.

c m y b